

1/18.1.96

Hon'ble Mr. N. Sahu, Member (A)

Heard learned counsel for the applicant,
Shri Ram Kinker Chaubey.

2. It is prayed in this petition for a direction to the respondents, Telecom. Department, to pay the applicant's salary for the period from 1.4.82 to 18.4.82 which period was spent on duty, his leave salary for the period from 19.4.82 to 18.4.84 due to him and the salary for the period from 19.4.84 to 9.9.86 which period was to be considered as period on duty by the competent authority. By a letter dated 23.8.93 addressed by the Senior Superintendent, Telegraph Traffic Division, Muzaffarpur to the Director, Telecom. (North), Patna, which is Annexure-2, the applicant's representation dated 20.8.93 was forwarded to the Chief G.M.T., Bihar Circle, Patna for his consideration. Lastly, the applicant moved the Director General (Telecom.), New Delhi by his representation dated 21.9.95 ~~Annexure-R/3~~ (Annexure-R/4) for payment of salary for the periods stated above. It is submitted by the learned counsel that none of the representations has been disposed of so far. That is how the applicant has moved this Tribunal in this Original Application.

3. The learned counsel has brought to my notice the brief history of the case, particularly his absence on account of mental illness. No doubt by an order dated 5.9.86 the applicant was promoted to join his duty as STT, Katihar, but on 16.7.91

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there were disciplinary proceedings against him for unauthorised absence. These disciplinary proceedings were concluded by the order of the Director General taking a lenient view by withholding one increment of the applicant for a period of 6 months from the date the increment fell due.

4. Before considering the petition for admission it is appropriate to direct the Chief General Manager (Telecom.), Bihar Circle, Meghdut Bhawan, Patna for disposal of the applicant's representation mentioned above. I, therefore, direct the respondent No.2, Chief General Manager to dispose of the applicant's representation dated 20.8.1993 by a reasoned Order dealing with all the points mentioned in the petition within a period of two months from the date of receipt of this order.

5. With the above observations this application is disposed of.

*Transcribed by
(N. Sahu)*
Member (A)

18.1.96

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